

ITEM NO.2

COURT NO.8

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4590/2018

COMMISSIONER OF INCOME TAX, KARNAL

Appellant(s)

VERSUS

M/S CARPET INDIA, PANIPAT(HARYANA)

Respondent(s)

(List only I.A. No. 88928/2018 in C.A. No. 4601/2018 and I.A. No. 123929/2018 in C.A. No. 4602/2018 - Application for Detagging)

WITH

C.A. No. 4601/2018 (III)
(IA No. 88928/2018 [I.A FOR DETAGGING])

C.A. No. 4602/2018 (III)
I.A. No. 123929/2018 - Application for Detagging.

Date : 29-10-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Appellant(s) Mr. K. Radhakrishnan, Sr. Adv.
Mr. Rupesh Kumar, Adv.
Mr. Deepak Prakash, Adv.
Mrs. Anil Katiyar, AOR
Mr. Shreyash Bhardwaj, Adv.

For Respondent(s) Mr. T. Mahipal, AOR
Mr. Arvind Gupta, AOR
Mr. Jagdish Kumar Chawla, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for de-tagging are allowed.

(R. NATARAJAN)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER